

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.408
IB/2/ND/2024

IN THE MATTER OF:

Capstech Network Private Limited	...	Applicant
Versus		
Tollman International Private Limited	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 30.05.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Adv. Anand Verma, Adv. Apoorva Pandey, Adv. Ayush Gupta, Adv. Aniket
For the Respondent	:	

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present and submitted that settlement talks are going on and there is possibility of settlement. By order dated 10.05.2024, this Tribunal directed both the parties to file written submissions, however the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. List the matter on **04.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)